



2025:DHC:7854-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 13435/2025, CM APPL. 55144/2025, CM APPL.
55145/2025 & CM APPL. 55146/2025

NAVEEN VEDI

.....Petitioner

Through: Mr. Nitin Joshi, Mr. Harsimran
Singh, Mr. Yuvraj Jaiswal and Mr.
Gursimran Singh, Advs.

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Rohan Jaitley CGSC, Mr.
Hussain Taqvi GP, Mr. Dev Pratap Shahi,
Mr. Varun Pratap Singh, Mr. Yogya Bhatia,
Mr. Amit Kumar Singh Law officer (BSF)

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

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08.09.2025

C. HARI SHANKAR, J

1. Mr. Harsimran Singh, learned Counsel for the petitioner submits that the present petition has been rendered infructuous and accordingly he seeks leave to withdraw the petition.

2. Permission as sought is granted.



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3. The petition is disposed of as withdrawn.

C.HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

SEPTEMBER 8, 2025/AT